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**HARYANA STATE POLLUTION
CONTROL BOARD**

Ballabgarh Region, Opp. Hewo Appmt.,
Sector-16A, Faridabad
Email: hspcbrobr@gmail.com
Website: www.hspcb.gov.in



No. HSPCB/BR/2023/SPL-I

Dated: 25/11/2023

To

The Registrar General,
National Green Tribunal,
New Delhi.

Subject: Report-Cum-Reply on behalf of HSPCB in compliance of order dated 29-08-2023 in the matter of Dinesh Singla & Ors V/s Ajay Goel and Others (OA No.701/2022).

In this connection, please find enclosed herewith the Report-Cum-Reply on behalf of HSPCB in compliance of order dated 29-08-2023 in OA No.701/2022 in the matter of Dinesh Singla & Ors V/s Ajay Goel and Others.

Submitted for kind information and necessary action please.

DA/as above

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**Regional Officer
Ballabgarh region
Date:**

Endst No. HSPCB/BR/2023/

A copy of the above is forwarded to the District Attorney, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

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**Regional Officer
Ballabgarh Region
Date:**

Endst No. HSPCB/BR/2023/

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

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**Regional Officer
Ballabgarh Region**

**Report As per
Hon'ble National Green Tribunal**

(Order dated 29th August, 2023)

IN THE MATTER OF
Dinesh Singla & Ors. Vs Ajay Goel
in
Original Application
No. 701/2022

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**Report As per
Hon'ble National Green Tribunal**

(Order dated 29th August, 2023)

IN THE MATTER OF
Dinesh Singla & Ors. Vs Ajay Goel
in
Original Application
No. 701/2022

**Status Report in compliance of Hon'ble NGT order dated
29.08.2023 in the matter of Dinesh Singla & Ors. Vs Ajay
Goel in OA No. 701/2022.**

1. BACKGROUND:-

Vide order dated 29-08-2023 the Hon'ble Tribunal Passed the following direction reproduced as under:-

Replies on behalf of the Respondents No. 1 and 5 were filed vide email dated 04.01.2023. In their reply respondents no. 1 and 5 have submitted that M/s K.K. Spun Pipe Pvt. Ltd situated opposite site of the unit of respondent no. 5 is engaged in the same manufacturing business and employing the same methods and raw material for manufacturing of cement products in a larger area. In their reply respondents no. 1 and 5 also submitted that M/s Everest Steel is situated in the same area which uses oil furnace and generators for production purposes without using any air pollution control devices and without obtaining any environmental permission. In their reply respondents no. 1 and 5 also submitted that there are about 25 to 30 rubber factories in the area. The said industries are stated to be causing environmental pollution in the area.

HSPCB is directed to file status report regarding compliance by M/s K.K. Spun Pipe Pvt. Ltd, M/s Everest Steel and 25 to 30 rubber factories in the area with regard to environmental norms and remedial measures taken for control of air and noise pollution.

Status report by HSPCB be filed within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF

In view of the nature of issues involved and environmental impact of the alleged violations of environmental norms, we also consider it appropriate to have the assistance of some Advocate as amicus curie to assist this Tribunal in just and fair adjudication of the questions involved. Accordingly, Ms. Mansi Chahal Advocate is appointed as amicus curie to assist this Tribunal in just and fair adjudication of the questions involved. The HSPCB is directed to pay an amount of Rs. 50,000/- to the learned amicus curie as honorarium besides travel and other expenses out of the amount of environmental compensation lying deposited with it.

2.0 Factual Report

1. That the Regional Office, HSPCB, Ballabgarh requested respondent no. 1 vide letter dated 15-09-2023 for inspection of the units mentioned by him in his reply submitted before this Hon'ble Tribunal. However, respondent no. 1 expressed his unavailability till 24-09-2023. He was again contacted telephonically to confirm his availability but he refused till 24-10-2023.

Further, after confirming his availability Regional officer, Ballabgarh vide letter dated 25-10-2023 requested the amicus curie Ms. Mansi Chahal advocate to conduct inspection alongwith HSPCB and applicant. The inspection was finally conducted on 03-11-2023 after confirmation of availability of amicus curie, respondent no. 1 and applicant.

3.0 **Finding/Observations:**

The observations of the team are given as below:-

1. M/s K.K. Concrete Products Pvt. Ltd., Bhikam Colony, Tigaon Road, Ballabgarh, Faridabad is a unit involved in the manufacturing of concrete products i.e. Block Tiles, Concrete Blocks, Cement Pipes etc. using Cement, Aggregate (Fine/Stone), Fly Ash etc. The unit was found in operation. It has obtained consent to operate valid upto 31.12.2026 (Annexure-R/1). The plant and machinery found at site were 2 no. of mixtures, vibrating tables, pipe making machines, batching plant used for manufacturing of Fly Ash bricks. The unit was directed by the team to ensure proper housekeeping.
2. M/s K.K. Spun Pipe Pvt. Ltd. was situated in front of M/s K.K. Concrete Products Pvt. Ltd., as submitted by Respondent No. 01 & 05 in their reply dated 04.01.2023. During inspection, the unit was found dismantled from the site. Further, it was informed by the Security Guard and nearby peoples that unit is not in operation since long back due to insolvency.
3. M/s Everest Steel Pvt. Ltd., was also situated in the close proximity of M/s K.K. Concrete Pvt. Ltd. during inspection the unit was found engaged in Engineering and Fabrication and such type of units are white category units and are not required to obtain Consent to Establish and Consent to Operate from the HSPCB. There was no trace of any kind of furnace in the unit. The unit was directed by the team to ensure proper housekeeping.
4. The team along with Ld. amicus curie Ms. Mansi Chahal, Advocate surveyed the area of Shiv Colony, Ballabgarh and did not find any other industrial

unit in the proximity of that area. The same was confirmed from the residents of Shiv Colony, Sh. Mukesh Singla representative of the applicant and Sh. Ajay Goel, Respondent No. 05 in this matter.

The status report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.



Sh. Ujjwal Kumar,
Assistant Environment Engineer,
HSPCB (Ballabgarh Region)

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Smt. Akansha Tanwar,
Environment Engineer,
HSPCB (Ballabgarh Region)



HARYANA STATE POLLUTION CONTROL BOARD

Regional Office ,Ballabhgarh Sec.16-A, Opp. Hewo
Apartment, Faridabad Ph 0129-2225314 Email:-

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No. HSPCB/Consent/ : 313286922FDBBCTO27224025

Dated:08/09/2022

To.

M/s :K K CONCRETE PRODUCTS PVT LTD

KHEWAT NO 562-563 TIGAON ROAD BALLABGARH FARIDABAD

Subject: Grant of consent to operate to M/s K K CONCRETE PRODUCTS PVT LTD.

Please refer to your application no. 27224025 received on dated 2022-08-09 in regional office Ballabhgarh. With reference to your above application for consent to operate, M/s K K CONCRETE PRODUCTS PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	08/09/2022 - 31/12/2026
Industry Type	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
Category	GREEN
Investment(In Lakh)	104.32
Total Land Area(Sq. meter)	4400.0
Total Builtup Area(Sq. meter)	500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.8 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to 62 KVA DG Set	3 Mtrs above roof level
Emission parameters	
1. NA	

Product Details	
I. CONCRETE PRODUCTS	5 Metric Tonnes/day
Capacity of boiler	
I. NA	Ton/hr
Type of Furnace	
I. na	
Type of Fuel	
I. Diesel	0.010 KL/day
Raw Material Details	
CEMENT BAGS	80 Numbers/Day
AGGREGATE (FINE / STONE)	1.0 Metric Tonnes/Day
FLY ASH	200 Kg/Day

*Regional Officer, Ballabgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The inspection of the unit will be carried out by HSPCB within a period of 03 months of grant of this first Consent to Operate / Authorization for collection of samples of effluent/air emission/noise as applicable.
2. Unit will install OMD on ETP & connect to CPCB and HSPCB server for the parameters pH, BOD, COD, TSS, Flow, if required.
3. In case the analysis report of samples of Air/effluent/noise so collected are found complying the standards prescribed under EP Rules, 1986, the 1st CTO so granted will remain valid for the period of CTO for which it has been granted based upon the category of the unit or as was demanded by the unit in case of failure of sample the 1st CTO so granted will be revoked.
4. If, in future at any stage requirement/need of balance fees arises unit will be liable to pay the same, failing which the CTO/Authorization so granted will be revoked automatically.
5. Unit will comply the all directions / guidelines issued by CPCB / NGT.
6. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management in compliance of Hon'ble NGT order dated 23-08- 2019 in the matter of O.A. No. 1038/2018.
7. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.
8. Unit will liable to pay environmental compensation at any stage imposed by the Board.
9. Unit will installed only PNG fired dg sets if required.
10. Unit will comply with all the directions issued by CAQM.

DINESH
KUMAR

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*Regional Officer, Ballabhgarh
Haryana State Pollution Control Board.*